

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION NO. 05**

Dated Guwahati, the 12<sup>th</sup> January, 2024.

Pursuant to the Order dated 04.01.2024 passed by the Hon'ble Supreme Court of India in *WP(C) No. 643/2015 (All India Judges Association Vs. UOI & Ors.)*, with regard to constitution of a Committee in each High Court for overseeing the implementation of the recommendations of the SNJPC, Hon'ble the Chief Justice (Acting) has been pleased to constitute the following Committees for Service Conditions of the District Judiciary (CSCDJ) in the manner as indicated below:

<b>Sl. No.</b>	<b>NAME OF THE COMMITTEE</b>	<b>NAME OF HON'BLE JUDGES/MEMBERS</b>	<b>SECRETARY</b>
<b>1.</b>	Committee for Service Conditions of the District Judiciary (CSCDJ), for the state of ASSAM	1. Hon'ble Mr. Justice Manash Ranjan Pathak <b>(Chairperson)</b> . 2. Hon'ble Mr. Justice Parthivjyoti Saikia (Member). 3. L. R and Secretary to the Govt. of Assam, Judicial Department (Member). 4. Smti. Rita Kar, Retd. Judicial Officer in the cadre of District Judge (Nodal Officer).	Registrar General, Gauhati High Court
<b>2.</b>	Committee for Service Conditions of the District Judiciary (CSCDJ), for the state of ARUNACHAL PRADESH	1. Hon'ble Mrs. Justice. Mitali Thakuria <b>(Chairperson)</b> . 2. Hon'ble Mr. Justice Kardak Ete (Member). 3. L. R -cum- Secretary (Justice) to the Govt. of Arunachal Pradesh (Member). 4. Shri. Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority (Nodal Officer).	Registrar, Gauhati High Court, Itanagar Permanent Bench
<b>3.</b>	Committee for Service Conditions of the District Judiciary (CSCDJ), for the state of NAGALAND	1. Hon'ble Mr. Justice Kakheto Sema <b>(Chairperson)</b> . 2. Hon'ble Mr. Justice Budi Habung (Member). 3. Secretary (Judicial) to the Govt. of Nagaland (Member) 4. Shri. Mayang Lima, Retd. Judicial Officer in the cadre of District Judge (Nodal Officer).	Registrar Gauhati High Court, Kohima Bench

4.	Committee for Service Conditions of the District Judiciary (CSCDJ), for the State of MIZORAM	<ol style="list-style-type: none"> <li>1. Hon'ble Mr. Justice Nelson Sailo <b>(Chairperson)</b>.</li> <li>2. Hon'ble Mrs. Justice Marli Vankung (Member).</li> <li>3. Secretary-cum-L.R, Law and Judicial Department, Government of Mizoram (Member).</li> <li>4. Shri. P. Singthanga, Retd. Judicial Officer in the cadre of District Judge (Nodal Officer).</li> </ol>	Registrar, Gauhati High Court, Aizawl Bench
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The principal functions of the Committees for Service Conditions of the District Judiciary (CSCDJ), as enumerated in para 85 of the order shall be as follows:

- (i) Oversee the proper implementation of the recommendations of the SNJPC, including pay, pension, allowances and all allied matters as approved by the Hon'ble Supreme Court of India by its orders;
- (ii) Act as a single point nodal agency for the redressal of the grievances of the judicial officers, both serving and retired and to secure the implementation of the recommendations of the SNJPC which have been approved by Hon'ble Supreme Court of India;
- (iii) Develop an institutional mechanism for recording and archiving institutional concerns pertaining to pay, pension and service conditions of the district judiciary which shall aid in the consultative framework for subsequent Pay Commissions constituted for judicial officers; and
- (iv) Ensure that hospitals of a requisite standard with necessary facilities are empaneled for every district in consultation with the Secretary in the Health Department of the State Government. The Collectors of the districts shall render all necessary assistance in ensuring that the process of empanelment is duly streamlined. The process of empanelment shall ensure that the hospitals which are empaneled have a demonstrable track record and possess requisite medical facilities required for affording medical treatment of the requisite quality and care. The Committee may also ensure the empanelment of institutions for the purpose of carrying out medical investigations. The Committee will prescribe the benchmarks for empanelment. The Committee shall ensure that where medical care of the requisite standard for specified ailments is not available in the district concerned, treatment in respect of those ailments may be availed of elsewhere in an empaneled hospital. The Committee would be at liberty to take incidental measures covering situations where officers who have served in the State are residing outside the State. In such a case, the Committee may consider empanelment of hospitals outside the State so as to facilitate the availing of medical facilities.

Further, in terms of directions contained in para 86 of the order, the Committees for Service Conditions of the District Judiciary (CSCDJ) shall consider the following:

- (i) Formulating a Standard Operating Procedure (SOP) with specified timelines for claims and disbursement of allowances as approved by this Court, including the payment of arrears of salary and pension to judicial officers, pensioners and family pensioners; and

(ii) The SOP shall, inter alia, cover the following:

- (a) The nodal agency for disbursement of allowances, arrears and other service and retiral benefits;
- (b) Laying down a simplified and effective procedure for reimbursement and disbursement of claims;
- (c) Providing contact details of the nodal agency at the district or State level;
- (d) Publication of the SOP on the website of the High Court, together with the details of the nodal officer; and
- (e) Maintenance of a database of retired Judges and family pensioners in the district judiciary with a process for periodical updating, at least on a quarterly basis.

**This notification will come into effect immediately.**

**By Order,  
Sd/-**

Shri Sunil Kumar Poddar  
**REGISTRAR GENERAL**

**Memo No.HC. III – 06/2021/139-167/G, Dated the 12<sup>th</sup> January, 2024.**

**Copy to:-**

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Chief Secretary, Govt. of Assam/ Govt. of Arunachal Pradesh/ Govt. of Nagaland/ Govt. of Mizoram.
3. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati,
4. The Law Secretary, Nagaland/ Mizoram / Arunachal Pradesh.
5. The Registrar (Administration/ Vigilance/ Judicial/ Establishment), Gauhati High Court, Guwahati.
6. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Yupia.
7. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
8. The District & Sessions Judge,  
Kamrup (M) / Kamrup /Morigaon /Nagaon /Jorhat /Golaghat / Sivasagar / Dibrugarh/  
Tinsukia/ Dhemaji / Lakhimpur / Sonitpur / Hojai / Charaideo / Udalguri / Darrang /  
Nalbari / Barpeta / Bongaigaon / Kokrajhar/ Dhubri / Goalpara / Cachar /Chirang /  
Karimganj/ Hailakandi / Baksa /Karbi Anglong / South Salmara-Mankachar /Dima  
Hasao/Bajali/Biswanath/Majuli/West Karbi Anaglong, Assam.
9. Smti. Rita Kar, Rtd. Judicial Officer in the cadre of District Judge (Nodal Officer).
10. The Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority (Nodal Officer).
11. The Shri Mayang Lima, Rtd. Judicial Officer in the cadre of District Judge (Nodal Officer).
12. The Shri P. Singthanga, Rtd. Judicial Officer in the cadre of District Judge (Nodal Officer).

13. The Senior Information Technology Consultant, Gauhati High Court, Guwahati.
14. The Joint Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
15. The Director, Law Research Institute, Gauhati High Court, Guwahati.
16. The Deputy Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
17. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
18. The Asstt. Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
19. The Court Manager, Gauhati High Court, Guwahati.
20. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
21. The Project Manager, Gauhati High Court, Guwahati. He is requested to upload this Notification in the website of the Gauhati High Court.
22. The P.S. to Hon'ble Mr. /Mrs. Justice \_\_\_\_\_, Gauhati High Court, Guwahati.
23. The AO (J), \_\_\_\_\_, Section, Gauhati High Court, Guwahati.
24. The Court Master, Court No. \_\_\_\_\_, Gauhati High Court, Guwahati.
25. The Court Office Nos. 1 & 2, Gauhati High Court, Guwahati.
26. The Chief Security Officer, Gauhati High Court, Guwahati.
27. The Systems Officer, Gauhati High Court, Guwahati.
28. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
29. The Gauhati High Court Notice Boards.

  
**REGISTRAR GENERAL**

*aditya*  
12.01.24